

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).15881-15882/2008
(Arising out of impugned final judgment and order dated 14-01-2008
in WPC No.13723/2006 04-04-2008 in RA No.102/2008 04-04-2008 in WPC
No.13723/2008 passed by the High Court of Punjab & Haryana at
Chandigarh)

NARESH KUMAR

Petitioner(s)

VERSUS

STATE OF HARYANA
(ONLY I.A.3 AND 4)

Respondent(s)

Date : 28-08-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s)

Ms.Usha Nandini. V, AOR

For Respondent(s)

Mr.Piyush Hans, Adv. (S.C.)
Mr.Deepak Thukral, Adv.

(IANo.3-4/2016)

Mr.Rakesh K. Sharma, Adv.
Mr.Nishant, Adv.

Mr.Garvesh Kabra, AOR

Mr.Kamal Mohan Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Delay condoned.

It is directed that the benefit that has been extended
to the petitioner vide order dated 18th August, 2015 the
same shall enure to the legal representatives of proforma
respondent No.3 as they have already become petitioners in
these matters after paying court fees. Learned counsel for
the respondent No.1 and 2 has no objection.

Four weeks' time is granted to them to approach the
High Court.

I.A.No.3-4 of 2016 are accordingly disposed of.

(Ashok Raj Singh)
Court Master(H.S.Parasher)
Assistant Registrar